

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11871/2026
[Arising out of impugned judgment and order dated 19-06-2026 in
CRLA No. 609/2026 passed by the High Court of Kerala at Ernakulam]

M.KONDANDA RAM

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

IA No. 185994/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 185993/2026 - EXEMPTION FROM FILING O.T.

Date : 13-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Dama Seshadri Naidu S., Adv.
Mr. Abhay Choudhary M, Adv.
Ms. Anuradha Mutatkar, AOR

For Respondent(s) : Ms. Parvathi Menon A, Adv.
Mr. Sangeeth Mohan K., AOR

Mr. Aljo K. Joseph, AOR

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the
impugned judgment/order of the High Court.

Accordingly, the Special Leave Petition is dismissed.

Pending application(s), if any, shall stand
disposed of.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR